

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2296
ANSWERED ON-15.03.2022

RECORD OF RIGHTS UNDER SVAMITVA SCHEME

2296. SHRI VISHNU DATT SHARMA:
DR. UMESH G. JADHAV:
SHRIMATI RAKSHA NIKHIL KHADSE:
SHRI SANGANNA AMARAPPA:
SHRI S. MUNISWAMY:
SHRI B.Y. RAGHAVENDRA:
SHRI L.S. TEJASVI SURYA:
SHRI ANNASAHEB SHANKAR JOLLE:
SHRI PRATHAP SIMHA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of States wherein SVAMITVA Scheme is being implemented and the total amount of land surveyed under the scheme along with the percentage of land, State-wise;
- (b) the details available specifically about the districts of Kolar in the State of Karnataka under the said scheme;
- (c) the details of rights available and with an individual or group who obtain the “Record of Rights” under SVAMITVA and the legal status of the ownership and possession of land records derived by the “record of rights” in the country including the State of Madhya Pradesh;
- (d) the cost incurred by the Government for the implementation of the scheme so far and the estimated amount required for the completion of the same in the country; and
- (e) whether the Government has any proposal for wide implementation of the scheme in the country, if so, the details thereof along with the steps taken for issuance of property cards to the property owners under the above scheme?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) The Central Sector Scheme “SVAMITVA” aims to provide the ‘Record of Rights’ to village household owners possessing houses in inhabited areas (Abadi) in villages with issuance of legal ownership rights (Property cards/Title deeds). Under the scheme, the land parcels in rural inhabited area of all the villages of the country are surveyed. It is being implemented with the collaborative efforts of the Ministry of Panchayati Raj, Survey of India (SoI), State Revenue Department, State Panchayati Raj Department and National Informatics Centre. States need to sign Memorandum of Understanding (MoU) with SoI for implementation of the scheme. So far 29 States/UTs have signed MoU with SoI.

(b) The scheme is being implemented in the State of Karnataka in a phase-wise manner. Drone flying has been completed in 2270 villages of 18 districts in the State and property cards have been distributed in 836 villages so far. The SVAMITVA scheme implementation is yet to start in the Kolar District of Karnataka.

(c) Land and Land Records is state subject. States/UTs incorporate suitable provisions in their respective Land Revenue Act/Rules/Codes and/or any other administrative document for implementation of SVAMITVA scheme and issue of Property Cards. The State of Madhya Pradesh is providing Bhumi-Svami rights to beneficiaries, which is similar to their agricultural land records.

(d) Total cost for implementation of the Scheme from 2020-2025 is Rs. 566.23 crore. Under the scheme, funds to Survey of India are provided for two components – Large Scale Mapping (LSM) using drones and establishment of Continuous Operating Reference Station (CORS). Funds on limited scale are also provided to States for Information, Education, Communication (IEC) and setting up of State Project Monitoring Unit (SPMU). Funds are also released to National Informatics Centre (NIC) for Enhancement of Spatial Planning Application ‘Gram Manchitra’ and Central Infrastructure. Details of funds released so far is given at **Annexure**.

(e) After successful launch of the scheme during 2020-21 in the pilot States of Haryana, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Uttarakhand, Punjab, Rajasthan and Andhra Pradesh in Phase 1, SVAMITVA Scheme was extended through-out the country from 2021-22. So far, the Property Cards have been prepared in around 31,000 villages in the country. The scheme is envisaged to be completed by March 2025. Setting up interim targets for the States/UTs and Survey of India, regular meeting with States/ Survey of India for monitoring, four level monitoring system at National, State, District and Panchayat, hand-holding of States/UTs etc. are some of the steps taken by the Government to implement the scheme.

Annexure

Annexure referred to in reply to part (d) of the Lok Sabha UnStarred Question No. 2296 answered on 15.03.2022 regarding 'Record of rights under SVAMITVA Scheme'.

Details of funds released

Rs. (in crores)

Agency	Survey of India		States/UTs	NIC
Component	LSM	CORS	IEC/SPMU	'Gram Manchitra' and Central Infrastructure
2020-21	20.04	55.42	2.47	2.26
2021-22*	69.82	61.12	2.31	6.19

*till March 10, 2022